

(i) M/s. Videocon International Limited has two collaborations with M/s. Toshiba Corporation of Japan for which royalty at the rate of 5 per cent subject to Indian taxes for a period of 5 years has been approved. The company has not so far approached the RBI for remittance of royalty.

(ii) M/s. Videocon Appliances Limited has a collaboration agreement with M/s. Matsushita Electric Industries of Japan for which royalty is payable at the rate of 2.5 per cent subject to Indian taxes for a period of 5 years. RBI has allowed remittance of royalty amounting to US \$ equivalent to Rs. 10,02,062 for the period from 18-4-90 to 30-9-1990.

(iii) M/s. Videocon VCR limited has a collaboration agreement with M/s. Toshiba Corporation of Japan. Royalty at the rate of 5 per cent for 5 years subject to Indian taxes has been approved. No payment has been allowed under the agreement so far by the Reserve Bank of India.

(c) The royalty is payable in foreign currency.

Central University status for Allahabad University

142. SHRI SATYA PRAKASH MALA-VIYA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) what steps are being taken by Government for granting status of a Central University to the Allahabad University in U.P.; and

(b) by when a final decision in this regard is expected?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) and (b) Central Government has made certain proposal to Government of Uttar Pradesh for conversion of Allahabad University into a Central University. The matter is under correspondence with the State Government. A final decision would depend

on the response of the State Government and availability of financial resources for this purpose. No time frame has been laid down for finalising the matter.

Composition of Minorities Commission

143. SHRI SATYA PRAKASH MALA-VIYA: Will the Minister of WELFARE be pleased to state:

(a) what is the present composition of the Minorities Commission;

(b) whether it is complete at present; and

(c) whether there is any proposal under Government's consideration to accord it a constitutional status?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b) The present composition of the Minorities Commission is as under:

Chairman

Shri S.M.H. Burney

Members

S/Shri

B. S. Ramoowalia

Ven. Dammaviriyo

Bakin Pertin M.

Vardarajan

Two members namely,

Shri Javen Habib and

Shri K. F. Rustamji who were appointed on 27-3-1991 have not joined.

(c) There is a proposal to accord statutory status.

Recognition to the Electrohomoeopathy System of Medicine

144. SHRI SATYA PRAKASH MALA-VIYA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the answer to Unstarred Question 647 given in the Rajya Sabha on the 4th March, 1991, and state:

(a) whether any decision has since been taken by Government on therecom-

mentations of the enquiry committee on Electropathy/Electro-homoeopathy System of Medicine; and

(b) if so, what are the details thereof and whether the Electro-homoeopathy System has been accorded recognition?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE, (SHRIMATI D. K. THARA DEVI): (a) and (b) During the course of discussion on the Electropathy System of Medicine (Recognition), Bill, 1990 moved by Shri Jagannath Singh former M. P. in the Lok Sabha on 22-2-1991, the former Deputy Minister for Health & Family Welfare assured the Hon'ble Member that the Report submitted by the Inquiry Committee on Electropathy/Electro-homoeopathy System of Medicine would be examined by an Expert Committee set up by the Ministry of Health & F.W. and thereafter further action on the recommendations of the Inquiry Committee would be taken.

In pursuance of the Assurance, an Expert Committee on Electropathy/Electro-homoeopathy System of Medicine has been constituted on 16-5-1991 under the Chairmanship of Dr. SD. Sharma, Addl. Director General, Directorate General of Health Services. The Committee has been asked to furnish its Report by the end of July 1991.

Vacancies of judges in the Allahabad High Court

145. SHRI SATYA PRAKASH MALAVIYA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) what is the present strength of Judges in the Allahabad High Court and what is the number of existing vacancies; and

(b) by when these vacancies are likely to be filled up?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE

AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMAJR'GALAM): (a) As on 1-7-91, the sanctioned strength of the Allahabad High Court was 57 permanent Judges and 3 Additional Judges on that date, 55 permanent Judges were in position leaving 2 vacancies of permanent Judges and 3 vacancies of Additional Judges to be filled up.

(b) The process of consultation among the constitutional authorities for filling up the existing vacancies of Judges in the Allahabad High Court is on. It is not possible to indicate precisely by when these vacancies are likely to be filled up.

Cholera cases in Delhi

146. MISS SAROJ KHAPARDE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the cholera cases have recently been going up in Delhi; and

(b) if so, what are the details thereof and what preventive steps Government have taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. K. THARA DEVI): (a) and (b) Though the number of Cholera cases reported so far in Delhi during 1991 is slightly higher than the number of cases reported during the same period last year i.e. 1990, it cannot be said that Cholera cases have recently gone up; as because number of cases reported in the month of June this year i.e. 99, is less than the number of cases reported in May, 1991 i.e. 117 which indicates a declining trend.

The Government have taken the following preventive steps:

—Maximum efforts are being made to provide safe drinking water through piped water supply.

—Unifit hand pumps are being identified for rectification of defects.